

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
PLAN FINANCE-I DIVISION

**LOK SABHA
UNSTARRED QUESTION NO. 2299**

TO BE ANSWERED ON FRIDAY THE 11th DECEMBER 2015/ 20 AGRAHAYANA, 1937(SAKA)

ALLOCATION OF FUNDS TO TELANGANA

**2299. SHRI M. RAJA MOHAN REDDY:
SHRI NANDI YELLAIAH**

Will the Minister of FINANCE be pleased to state:

- a) the details of the funds allocated to the State of Telangana during each of the last three years and the current year;
- b) whether any complaints have been received by the Union Government with regard to irregularities/misuse of allocated funds to Telangana particularly from Mehaboobnagar during each of the last three years and the current year; and
- c) if so, the details thereof and the action taken by the Government thereon?

ANSWER

MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI JAYANT SINHA)

(a) to (c): Transfer of Plan funds to the State Governments are mainly through Central Assistance to State Plans (CASP) and Central Sector Scheme (CSS) annually assessed within the availability of Gross Budgetary Support. The States of Andhra Pradesh and Telangana were bifurcated effective from the appointed date of 2nd June 2014 in terms of AP Reorganization Act 2014. The funds were allocated by erstwhile Planning Commission (now NITI Aayog) under CASP to the State including undivided Andhra Pradesh during 2012-13 and 2013-14 and to the State of Telangana during 2014-15. Besides, during 2015-16, funds to the State Governments including Telangana are released as per extant Scheme guidelines by the concerned line Ministries/Departments of Central Government. Hence, the combined allocation under CASP for 2015-16 is not centrally available with Ministry of Finance. The details are provided in the following table:

Rs. in Crore

S. No.	State	2012-13	2013-14	2014-15#	2015-16# (Till 09.12.15)
1	Andhra Pradesh**	5893.38	5270.11		
2	Telangana **			8680.35	4612.36^

Source : NITI Aayog (formely Planning Commission) till 2014-15. This excludes loans for Externally Aided Projects. PFMS for 2015-16.
(#) w.e.f. 01.04.2014, transfers under Centrally Sponsored Scheme have been included under CASP.
()** State of Andhra Pradesh bifurcated into the States of Telangana and Andhra Pradesh on appointed date of 02/06/2014. Hence no allocation has shown for 2014-15 and 2015-16 for Andhra Pradesh and no allocation shown for Telangana for 2012-13 and 2013-14.
(^) Releases to Telangana under CASP as per PFMS. During 2015-16, funds to the State Governments including Telangana are released as per extant Scheme guidelines including utilization of funds during previous years, by the concerned line Ministries/Departments of Central Government. Hence, the combined allocation under CASP for 2015-16 is not centrally available with Ministry of Finance.

2. Further, the devolution of Central taxes and the transfer of Finance Commission recommended Non-plan grants to the States are guided by the recommendations of the respective Finance Commissions, constituted every five years by the President under Article 280 of the Constitution. The statement indicating budgetary allocations for State-wise share in Central Taxes for 2012-13 (BE), 2013-14 (BE), 2014-15 (BE) and 2015-16 (BE), Non Plan grants recommended by the Thirteenth Finance Commission (FC-XIII) for its award period 2010-15 and by 14th Finance Commission for 2015-16 are given below:

Rs. in Crore

S. No.	State	Share in Central Taxes				Non Plan Grants	
		2012-13 (BE)	2013-14 (BE)	2014-15 (BE)	2015-16 (BE)	FC-XIII award period 2010-2015)^	2015-16 (in FFC Period)
1	Andhra Pradesh*	20986.60	24132.36			12164.20	
2	Telangana *			9749.36	12823.25	1642.80	1111.07

(*) State of Andhra Pradesh bifurcated into the States of Telangana and Andhra Pradesh on appointed date of 02/06/2014. Hence no allocation has shown for 2014-15 and 2015-16 for Andhra Pradesh and no allocation shown for Telangana for 2012-13 and 2013-14.
(^) Allocation by FC-XIII shown for its award period 2010-15 since FC-XIII has not recommended the year-wise transfers for all the grants.

3. No irregularities/misuse of funds allocated to Telangana have been reported to Ministry of Finance.
